NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA

C.P (IB) No. 108/KB/2018 CA(IB) No. 119/KB/2018

Present: Hon'ble Member (J) Shri Jinan K.R

lame of the Company	Sarla Tantia -Vs- Nadia I	Health Care Pvt.Ltd.	
Under Section	9 IBC	An	
	gnation of Authorized (IN CAPITAL LETTERS)	Appearing on behalf of Signature date	with
i SANJAY K	LUMAR BAID ADVOCATE	SARLA TANTIA	2/1/
2. Michy Ch	ordhaery	SARLA TAMTIA M.Chow 13/2/1	Shar 8
h.		MR. Toy Saha SA Advock	
 W. 	>	MR. Joy Saha SA Advock MR. Sumon San Curyder A MR Somo Roy A MR. D Basu-Malic's	bork Bork
MK. Joy Saho		Nadia. Helth care	Pur
Suman In Souny or	Ry Ry	13/2/18	B)

ORDER

Ld. Counsel for the operational creditor and the corporate debtor is present.

CA(IB) No. 119/KB/2018 came up for consideration today in CP(IB) No. 108/KB/2018, which was taken up for consideration on 12/02/2018 and the corporate debtor has given an opportunity to file reply and posted for hearing along with main C.P. on 16/03/2018.

Reply, if any may be filed by the operational creditor within 7 days by serving a copy on the corporate debtor and C.A. to be heard along with the C.P.

List it on 16/03/2018.

Sd

(Jinan K.R.) Member (J)